

GOVERNMENT OF INDIA  
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 3740**  
TO BE ANSWERED ON: 09.08.2017

**OFFENSIVE MATERIAL ON NETWORKING SITES**

**3740 DR. K. GOPAL:**

Will the Minister of Electronics & Information Technology be pleased to state:-

- (a) whether the Government and some internet giants expressed their inability to evolve a mechanism to block offending material/videos of rape and child pornography;
- (b) if so, the details thereof;
- (c) whether the Government is considering to hold discussion with representatives of the multinational social networking sites in this regard; and
- (d) if so, the details and the outcome thereof?

**ANSWER**

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY  
(SHRI P.P. CHAUDHARY)

(a) to (d): The Hon'ble Supreme Court in a *Suo Moto* Petition (Criminal) Case No. 3 of 2015 in the matter of "Prajwala Letter dated 18.02.2015 Videos of sexual Violence and Recommendations Vs.." has set up an Expert Committee comprising of members from Government and the Internet Companies on 22<sup>nd</sup> March 2017. The Committee was mandated to assist and advise the court on "*feasibility of ensuring that the videos depicting gang rape, child pornography and rape should not be made available to the general public, apart from anything else, to protect the identity and reputation of the victims and also because a circulation of such videos cannot be in public interest at all*". The Committee has submitted a report including recommendations in a sealed cover to Hon'ble Supreme Court on 6<sup>th</sup> July 2017. The matter is sub-judice and is presently listed for 18<sup>th</sup> Aug 2017 in Hon'ble Supreme Court.

\*\*\*\*\*